

various companies. In all cases where reduction in prices was involved prices have already been fixed under DPCO, 1987. No ceiling prices have been notified for these formulation packs.

#### Assessment of Amount on Benzathine Pencilline

2012. CHOWDHARY RAM SEWAK: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 4592 given in the Rajya Sabha on 5th September, 1988 and state:

(a) whether it is a fact that the special team worked out the amount due separately on Banzathine Pencilline and its formulations;

(b) if so, what was the amount due worked out by the team in respect to formulations based on Frusemide, Pheniramine Maleate and PMT;

(c) what was the rate of recovery on each formulation taken for assessing the amount on each of the formulations; and

(d) what is the difference between the entitlement of the company as per DPCO, 1979 and the price actually charged for each of these formulations?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (d) The required details, to the extent available, would be collected and laid on the table of the House.

#### Prices of the Products of M/s. Infar

2013. CHOWDHARY RAM SEWAK: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 3726 given in the Rajya Sabha on the 29th August, 1988 and state:

(a) what are the names of formulations of M/s. Infar which are under price control and what percentage they constitute in terms of sales;

(b) whether it is a fact that the company has furnished details in the prescribed form;

(c) if so, what are the details thereof;

(d) whether it is also a fact that this company increased the prices of non-scheduled medicines under DPCO, 1987;

(e) if so, names of those medicines, earlier prices, present prices and percentage change; and

(f) whether it is also a fact that it is obligatory to provide details in respect to non-scheduled medicines?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) The required details to the extent available are given in the enclosed statement (See below). Information as to what percentage the controlled formulations constitute in total sales of the company is not available.

(b), (c) and (f) As per the provisions of DPCO, 1987, the manufacturers are required to submit information in prescribed form.

(d) and (e) As per the provisions of DPCO, 1987, the manufacturers of non-scheduled drugs are free to revise the prices. However, Government is keeping a watch and has intervened, wherever found necessary.

#### Statement

1. Dexatopic cream,
2. Docabolin Injection,
3. Nausifer Injection,
4. Nausifer syrup,
5. Nausifer Tablets
6. Nausifer-MPS Tablets,

#### Disagreement with Drug Companies on Assessed Amount to be Answered on the 28th November, 1988

2014. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to refer to Unstarred Qn. No. 4551 given in the Rajya Sabha on the 5th Sept. 1988 and state:

(a) whether it is a fact that even the companies which went to the Supreme